

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-286(PB)/2024

IN THE MATTER OF:

Puri Construction Private Ltd ... Applicant/Petitioner
Vs
Triveni Advertising Pvt. Ltd. ... Respondent

Order under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Pravin Bahadur, S.Anjani Kumar, Amit Agarwal,
Saurabh Kumar, Kanika Gomber, Vishnu Kant for Puri
Construction - Operational Creditor

For Respondent :

ORDER

Ld. Counsel Mr. Pravin Bahadur for the Operational Creditor appeared through VC and submitted that the affidavit of service has been filed. On perusal of the record, it is seen that the Affidavit of Service is pending scrutiny before the Registry.

Ld. Counsel is directed to get in touch with the Registry and get it cleared.

None appears on behalf of the Corporate Debtor.

At request, list the matter again **on 23.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)